

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 309/MP/2013**

- Subject : Petition under clause (7) of Regulation 5 of Central Electricity Regulatory Commission (Unscheduled Interchanges (UI) and related matters, Second Amendment) Regulations, 2012, read with section 111 and section 113 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) as amended thereto, for removal of Cap Rate applied on infirm power injected by 726.6 (2X363.3 MW) Palatana Combined Cycle Gas Based Power Project of ONGC Tripura Power Company Limited for the period from synchronization of Unit-I to the COD of the project.
- Date of hearing : 8.5.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member
- Petitioner : ONGC Tripura Power Company Limited
- Respondents : North Eastern Regional Power Committee (NERPC)
- Parties present : Shri Arup Chandra Sarmah, OTPC  
Shri Amit Dabas, OTPC

**Record of Proceedings**

The representative of the petitioner submitted that as per the Commission's direction dated 27.3.2014, the requisite information supported by the documents issued by Ministry of Petroleum and Natural Gas has already been filed. The representative of the petitioner submitted that gas being used in the Palatana project is non-APM gas and there is no provision for cap rate for injection of non-APM gas as per the UI Regulations. The representative of the petitioner submitted that owing to capping of infirm power at ₹2.60/kWh, there was under recovery of ₹ 5.94 crore through UI.

2. The Commission observed that the petitioner is not suffering any loss as any under recovery of energy charges will be added to the capital cost and will be recovered through tariff.

3. After hearing the representative of the petitioner, the Commission reserved order in the petition.

By order of the Commission

Sd/-

(T. Rout)

Chief (Law)